

**IN THE NATIONAL COMPANY LAW TRIBUNAL,**  
**NEW DELHI COURT III**

**Item No. 314**

IA-4472/2024 IA-4473/2024 IA-472/2024 IA-5488/2023

In

IB-741(ND)/2021

**IN THE MATTER OF:**

M/s. Hiveloop Capital Pvt Ltd

**.....APPLICANT/PETITIONER**

**Vs**

M/s. Radiant Castings Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 7 of IBC, 2016**

**Order delivered on 27.09.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Sandeep Bajaj, Mr. Vipul Jai, Ms. Vanshika, Advs  
In IA-4472/24 & IA-4473/24.  
Adv. Mandakini Singh Adv. Ashima Mandla IA-5488

For the Respondent : Mr. Sandeep Bajaj, Mr. Vipul Jai, Advs R-1  
in IA-472/24

For the RP : Mr. Adarsh tripath, Mr. Ajitesh Garg Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA-472/2024:-**

In compliance with the order dated 16.07.2024, the Applicant and Respondent No. 1 have filed the written submissions. The Respondent No. 2 has stated that he does not wish to file any written submissions.

Order **reserved**.

**IA-5488/2023:-**

In compliance with the order dated 16.07.2024, the parties have filed the written submissions.

Order **reserved**.

**IA-4472/2024:-**

Learned Counsel appearing for the Applicant has submitted that the prayer made in this application has become infructuous in view of the order reserved in IA-472/2024.

Therefore, IA-4472/2024 **dismissed** as infructuous.

**IA-4473/2024:-**

List this application after pronouncement of order in IA-5488/2023.

**Sd/-**  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**